

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No, 419 of 1996.

Wednesday this the 10th day of April, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.P. Varkey,
(Retd. Station Superintendent
Mamanduru), Vaniapurackal,
Ericadu East,
Puthuppalli Post,
Kottayam-686 011.

.. Applicant

(By Party in person)

Vs.

1. Union of India represented by
the Secretary,
Ministry of Railways,
Rail Bhavan, New Delhi.
2. The General Manager,
South Central Railway,
Secunderabad.
3. The Chief Safety Officer,
South Central Railway,
Secunderabad.
4. The Divisional Railway Manager,
South Central Railway,
Guntakal (AP)-515801.
5. The Chairman,
Railway Board,
Rail Bhavan,
New Delhi.

.. Respondents

(By Advocate Shri James Kurien, ACGSC)

The application having been heard on 10th April 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant, who took voluntary retirement from the Railways, seeks to quash A-9 order by which respondent Divisional Railway Manager, South Central Railway, Guntakal, rejected his request for an award 'for accident free service'. Chief Safety Officer, whose order was communicated under A-9, took the view that the award for 'accident free service on retirement' is available to those who retire from service in the normal course. There are three types of awards-- for those who put in ten years of service (accident free), another for those who put in twenty years of service (accident free) and the other 'on retirement'. According to the authority below, the expression 'on retirement' implies 'on normal retirement'.

2 After the matter was argued at some length, applicant submitted that he would seek his reliefs at the hands of the Railway Board, fifth respondent, instead of canvassing the matter before the Tribunal. Applicant is well advised in his submission. He may make a representation before fifth respondent, Chairman, Railway Board within one month from today, and fifth respondent will dispose of the representation by passing a speaking order thereon within four months of the date of receipt of the representation.

3 Standing counsel submits that he will forward a copy of the original application and a copy of this order to the fifth respondent.

4 Application is disposed of as aforesaid. No costs.

Dated the 10th April, 1996.


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

List of Annexure

Annexure A-9: True copy of letter No.G/T.389/32/AAFR/
Vol.V dated 30.10.95 issued by the 4th respondent.